

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 1920
TO BE ANSWERED ON DECEMBER 9, 2021

COMPENSATION/REHABILITATION DUE TO GOVERNMENT
HOUSING PROJECTS

NO. 1920. SHRI P.P. CHAUDHARY:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) the details of funds proposed to be allocated for the compensation and rehabilitation of relocated citizens due to Government housing projects;**
- (b) the measures proposed to be taken by the Government to rehabilitate those to be relocated;**
- (c) whether the Government also proposes to appoint a Nodal Agency to oversee rehabilitation of relocated citizens; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a)& (b): 'Land' and 'Colonization' are State subjects and therefore, it is the responsibility of the State/ Union Territory (UT) Governments to implement housing schemes to provide houses to their citizens.

However, in pursuance of the Government's vision of 'Housing for All', Ministry of Housing and Urban Affairs through Pradhan Mantri Awas Yojana-Urban (PMAY-U) is giving Central assistance to States/ UTs for

providing all-weather pucca houses to all eligible urban households through four verticals: (i) “In-Situ” Slum Redevelopment (ISSR) (ii)Credit-Linked Subsidy Scheme (CLSS) (iii) Affordable Housing in Partnership (AHP) and (iv) Beneficiary-led individual house construction or enhancement (BLC). PMAY-U projects are implemented on encumbrance free land either owned by beneficiary or public/ private agencies.

Therefore, any compensation and rehabilitation due to relocation; if any required, for Government housing projects is the responsibility of State/ UT Government. Central Government does not provide any assistance for this purpose.

(c)& (d): Does not arise.
